

**In the National Company Law Tribunal,
Bengaluru, Special Bench**

C.P. (IB)/4(BEN)2021

Court No. 1

Item No. 8

IBC Under Sec 9

In the matter of:

NARANGS INTERNATIONAL HOTELS
PRIVATE LIMITED

.....Petitioner

V/s

COFFEE DAY GLOBAL LIMITED

.....Respondent

Order delivered on ..15/04/2021

Coram:

Shri RAJESWARA RAO VITTANALA, Honble Member(J)

Shri ASHUTOSH CHANDRA, Honble Member(T)

For Petitioner(s):

MS. KALA AGARWAL

For Respondent(s):

MS. ANUPARNA BORDOLOI

Order

Heard Ms. Kala Agarwal, learned PCS for the Petitioner and Ms. Anuparna Bordoloi, learned Counsel for the Respondent through Video Conference.

The learned Counsel for the Respondent states that objections have been filed, but settlement proposal has been made, therefore seeks time.

Post the case under the caption "for Settlement" on **28.04.2021**.

Member(T)

Member(J)

Brunda

Recd. Copy
from Brunda
16/04/21
Verified

Court Officer